HIGHER GOVT SPENDS ON PUBLIC INFRASTRUCTURE

Steel firms expect robust domestic demand in FY23

SURYA SARATHI RAY
New Delhi, April 5

INDIA'S PRIMARY STEEL producers Tata Steel, JSW Steel and Jindal Steel Power (JSPL) are looking forward to an year of robust domestic demand on the back of higher government spends on public infrastructure, pick-up in the construction industry and rise in consumption. Export markets could be lucrative too, given elevated prices of the alloy in key markets.

"The world market is going through a phase of change owing to the pandemic and Russia-Ukraine conflict. This is going to have a deep impact on the global supply chains and jack up commodity prices. Indian economy is expected to be stable with very significant spending allocation by the government on public infrastructure," said Koushik Chatterjee, executive director and chief financial officer, Tata Steel.

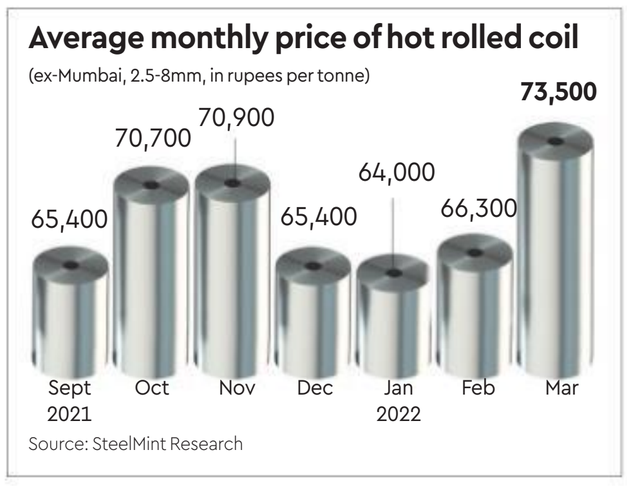
Chatterjee said globally there will be a short supply of steel as the entire Russian and Ukrainian supplies have vanished from the seaborne trade. There could be significant supply disruptions globally, especially in Europe, he added.

JSPL MD V R Sharma said, "The domestic steel industry will have a very good run in 2022-23. There will be healthy demand and surge in exports. Profitability will be good. Whether the price can be maintained at the current level will be decided by how the input costs will behave. But there may not be a margin erosion in 2022-23," he said.

India's crude steel production stood at 118 million tonne (MT) in 2021-22, up from 104 MT in 2020-21. This is likely to go up to 130 MT in 2022-23. While domestic consumption is likely to go up by 7-8%, export volume will go up to around 20% of the production in FY23 from around 12% in FY22. During April-February, India exported around 13 MT steel while its imports were 4.3 MT.

JSW Steel director (commercial and marketing) Jayant Acharya said the steel demand will be good in 2022-23 both globally and in India. Overall economic activity and increase in steel consumption will be buoyed by efforts to build /rebuild infrastructure, focus on self-reliance in manufacturing and energy. "India will be a growth story not just for the current fiscal, but for this decade as well, thanks to government's thrust on building infrastructure and its efforts to scale up manufacturing and generating more power through renewable sources," he added.

"As the per capita income in India grows, we will see an increase in demand for steel from hinterlands — be it for housing, appliances, scooters, cycles, bikes or cars. The future looks very bright for India with improving economic activity for this decade," Acharya said.



India needs $17.77 trn to meet long term net-zero goals: Report

PRESS TRUST OF INDIA
Mumbai, April 5

THE COUNTRY WILL need $17.77 trillion to meet its long term net-zero goals but it will have to find additional resources worth $12.4 trillion to complete the green journey, according to a study.

If this funding gap is met from external sources then household spending will rise by $7.9 trillion, it added.

According to a study by British lender Standard Chartered Bank, emerging markets, as a whole, will need an additional $94.8 trillion, an amount higher than their annual global GDP, if they are to meet climate goals without hitting their citizens' cost of living.

India will need to find a funding gap of $12.4 trillion to meet net-zero goals of emissions, out of the $17.77 trillion it needs for the green journey, and if this finance is provided by developed markets, the household spending may rise by $7.9 trillion compared to self-financing, wherein household spending may fall by $5.8 trillion, the study said.

The numbers are on top of the capital already allocated by respective governments under their current climate policies.

Conversely, if emerging markets transition to a greener future without help from developed markets, household consumption in these markets could fall by 5% on average each year, the report noted.

The global journey to net-zero will help the world in its efforts to stave off the worst of climate change.

The report is of the view that private investors can contribute as much as $83 trillion of the $94.8 trillion that is required, underscoring the urgent need for financial institutions to fulfil green and transition finance pledges.

According to Standard Chartered estimate, India will need to invest an additional investment of $17.77 trillion to complete its journey to the net-zero level.

Of this $8.5 trillion in its power sector, $6 trillion investment in energy efficiency — including industry transport and buildings, $2.7 trillion investment to offset carbon tax revenues, household heating tax, and $573.3 billion in other public expenditure like an early unveiling of the scrappage policy and heating subsidies. This leads to a funding gap of $12.4 trillion.

STUDY SAYS

- Emerging markets, as a whole, will need an additional $94.8 trillion, an amount higher than their annual global GDP, if they are to meet climate goals without hitting their citizens' cost of living
- India will need to find a funding gap of $12.4 trillion to meet net-zero goals of emissions, out of the $17.77 trillion it needs for the green journey

NTPC ties up with Gujarat Gas to blend PNG, green hydrogen

PRESS TRUST OF INDIA
New Delhi, April 5

STATE-RUN POWER giant NTPC has inked a pact with Gujarat Gas for an initiative to blend green hydrogen with the piped natural gas (PNG) supplied by the latter.

Green hydrogen will be produced by using electricity from the existing 1 MW floating solar project of NTPC Kawas. This will be blended with PNG in a pre-determined proportion and will be used for cooking applications in NTPC Kawas Township, a company statement said.

This first-of-its-kind project in the country is a step towards the decarbonisation of the cooking sector and self-sufficiency for energy requirements of the nation, it added.

"With the continued focus on clean environment, NTPC has taken up an initiative of blending of green hydrogen in Piped Natural Gas (PNG) network of GGL (Gujarat Gas) at NTPC Kawas," it said.

The formal agreement between the two companies was signed on Tuesday in the presence of Mohit Bhargava, CEO, NTPC REL and ED RE, NTPC, and Sanjeev Kumar, MD, GGL and GSPL.

Initially the percentage of hydrogen blending in the PNG shall be around 5 per cent and after successful completion it shall be further increased, the statement added.

NTPC is the premier energy utility of the country with an installed capacity of 69 GW, with a diversified fuel mix. The NTPC group plans to achieve 60 GW of renewable energy (RE) in a decade and is executing several pilot projects in the green hydrogen space. GGL is India's largest city gas distribution (CGD) company and has presence across 43 districts in six states and one union territory.

Zoom to set up tech centre in Chennai, second in India

FE BUREAU
Chennai, April 5

ZVC INDIA, THE Indian arm of San Jose-based Zoom Video Communications, on Tuesday announced the setting up of a second technology centre in Chennai, reiterating its commitment to India. The Chennai facility is part of Zoom's expansion plans in India and will supplement the output of the existing technology centre in Bengaluru, in addition to two data centres in Mumbai and Hyderabad. The company also plans to step up its hiring in India through 2022 to continue on its growth and innovation trajectory.

Like the technology centre set up in Bengaluru in 2020, the new Chennai unit will play a vital role as a source of innovation for Zoom. The centre will focus on research and development of new products, including Zoom contact centre and cutting-edge technologies to build a communications platform that will mimic real-life immersive experiences for users, as businesses around the world shift toward a hybrid format. The Chennai facility will be led by Zoom's global engineering teams based out of the company's San Jose, California headquarters.

Velchamy Sankarlingam, president of product and engineering at Zoom, said: "We recognise and value the importance of India as a crucial part of Zoom's growth strategy."

Complied with terms of competition law: Zomato

FOOD DELIVERY APP Zomato on Tuesday said it is in compliance with competition laws of the country — a position it will explain to the anti-monopoly authority CCI during the probe on the preferential listing of restaurants.

Competition Commission of India (CCI) had on Monday ordered a detailed probe against Zomato and rival Swiggy, for alleged unfair business practices with respect to their dealings with restaurant partners.

"In their order, the Commission has mentioned that it has prima facie not found concerns with respect to our independence on levy of commissions or alleged bundling of services," Zomato said in a stock exchange filing. However, CCI in the order stated that "it would want to investigate aspects such as the preferential listing of restaurant partners and pricing parity across platforms, etc." Zomato said it will work closely with the CCI. —PTI

Industry leaders discuss unlocking innovation at Microsoft event

PRESS TRUST OF INDIA
New Delhi, April 5

INDUSTRY VETERANS FROM leading companies shared their insights on various topics — including the creation of resilient supply chains, operating safe and agile factories and unlocking innovation — at Microsoft's Future Ready Industry week, Manufacturing edition held on Tuesday.

In a statement, Microsoft said that in the context of business priorities for the manufacturing industry, identifying new revenue streams along with digital offerings is at the forefront and underlines the changing scheme of strategies that are increasingly customer-centric and data-driven.

The virtual event "witnessed a confluence of diverse perspectives as industry leaders from leading conglomerates like L&T, Ashok Leyland, Vedanta, Adani Group, Asian Paints and Aditya Birla Group and others shared insights on themes ranging from the creation of resilient supply chains, operating safe and agile factories as well as unlocking innovation and new services".

Speaking on the occasion, Sashi Sreedharan, MD, Microsoft India, said: "We are fuelling the manufacturing industry's digital transformation with technology and digital capabilities to unlock new efficiencies and future-proof business".

Given the accelerated penetration of 'Industry 4.0' across the Indian manufacturing landscape, Microsoft is well-positioned to support customers in their growth journey, he said.

Identifying new revenue streams along with digital offerings is at the forefront

Carlyle arm offloads 2.6 cr shares of SBI Cards for ₹2,229 cr

US PRIVATE EQUITY FUND CA Rover Holdings, part of the Carlyle Group, on Tuesday offloaded 2.6 crore shares of SBI Cards and Payment Services for a little over ₹2,229 crore through an open market transaction.

According to bulk deal data available with the NSE, CA Rover Holdings sold 2,61,73,488 shares of SBI Cards at an average price of ₹851.73 apiece.

This took the total deal value to ₹2,229.27 crore.

CA Rover Holdings is a subsidiary of the Carlyle Group. —PTI

केनरा बैंक Canara Bank
Kashmeri Gate Branch, 1371/1371, Lothian Road Kashmeri Gate, Delhi-110006, Phone no 011-23920193

POSSESSION NOTICE [SECTION 13(4)]

Whereas, the undersigned being the Authorised Officer of the **Canara Bank** under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 31.01.2022 calling upon the borrower, **M/s Exclusive Traders (Borrower), Mr. D.P Rath (Proprietor) and Mrs. Seema Rath (Guarantor)** to repay the amount mentioned in the notice, being **Rs. 1,43,20,047.22 (One Crore Fourty Three Lakhs Twenty thousand Fourty Seven Rupees and Paisa Twenty Two Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **05th day of April of the year 2022.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 1,43,20,047.22 (One Crore Fourty Three Lakhs Twenty thousand Fourty Seven Rupees and Paisa Twenty Two Only) as on 31.01.2022 and further interest and other charges levied thereon from 01.02.2022.**

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

EMT of Property Bearing No. 11238/4 & 11238/5 (New), Entire Second Floor Without Roof Right, Ward No. XVI, Situated At Doriwalan, Shidipura, New Delhi-110005 admeasuring 85 sq. yards, Bounded as : North - Gali 15ft wide, South - Part of Property No. 11238/5, East - Property No. 11238/3, West - Property of Sh. Madan (As per deed)/ Ashram (Sanwali Murti Mandir) Actual

Date : 05-04-2022, Place : New Delhi **Authorised Officer, Canara Bank**

केनरा बैंक Canara Bank
E-Syndicate Branch, SF 17, Shastri Nagar Ghaziabad, U.P. 201010
E: cb18890@canarabank.com

POSSESSION NOTICE
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Where as, The undersigned being the Authorised Officer of the Canara Bank Branch Shastri Nagar Ghaziabad, SF 17, Shastri Nagar, Ghaziabad, UP 201010 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 13.08.2021 Calling upon the borrower Mr. Parvinder Kumar S/o Mr. Shri Lal, Guarantors Mr. Kanwar Pal Singh S/o Ram Prasad Singh to repay the amount mentioned in the notice being Rs. 6,22,221.61 (Rupees Six Lakh Twenty Two Thousand Two Hundred Twenty One and Sixty One Paisa Only) as on 31-07-2021 along with future interest on the said amount the contractual rates with respectively together with all incidental expenses, cost charges etc. Within 60 days from the date of receipt the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the security Interest (Enforcement) Rules, on this 02nd day of April of the year 2022.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Shastri Nagar Ghaziabad, SF 17, Shastri Nagar, Ghaziabad, UP 201010 for an amount of Rs. 6,22,221.61 (Rupees Six Lakh Twenty Two Thousand Two Hundred Twenty One and Sixty One Paisa Only) as on 31-07-2021 along with future interest on the said amount the contractual rates with respectively together with all incidental expenses, cost charges, etc.

The borrowers attention is invited to the provision of Sub Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Ready Built LIG Residential Flat Bearing No. 654, Third Floor, Pocket GH-3, Type B, GRP 3, Sector 28, Rohini, Delhi Allotted by Delhi Development Authority and **Bounded: North:** NA, **South:** NA, **East:** NA, **West:** NA.

Date: 02.04.2022 **Authorised Officer, Canara Bank,**
Place: New Delhi. **Shastri Nagar, Ghaziabad.**

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Government of India Undertaking
सिंडिकेट Syndicate
Regional Office- Civil Lines, Moradabad

POSSESSION NOTICE
[Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas
The undersigned being the Authorised officer of the CANARA BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, The borrower/gurantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK. for the amounts and interest thereon.
The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of properties where possession had been taken is as follows :

Sr. No.	Name & Address of the Borrower /Guarantor	Description of the Properties (Movable/Immovable)	Outstanding Amount u/s 13(2)	Date of Demand Notice / Date of Possession
1.	**Borrower : Sri Chandan Singh** S/o Sri Ramcharan Singh and Smt. Mithilesh W/o Sri Chandan Singh R/o Harthala Sonakpur Moradabad, **Guarantors : Sri Jitendra Singh** S/o Sri Mangu Singh R/o Prateek Vihar Near Harthala Railway Station, Moradabad **Branch :** Shahpur Tigri	**Residential Plot** measuring area 42.15 Sq.mtr. bearing gate no. 11 gh and 11 G of Sonakpur South Tehsil and district Moradabad, Owned by Chandan Singh, **Bounded as : East :** Property of Saxena Sahab, **West :** Rasta 10 ft. wide, **North :** Rasta 16 ft wide, **South :** Plot of Jogendra Singh	Rs. 4,66,003.57/- as on 01.04.2021 + int. & other charges	16.10.2021 / 31.03.2022
2.	**Borrower : M/s Kadar Flour Mill, Prop. Mr. Kadar Ali S/o Shri Nazakat Ali,** R/o Village Chamraua, Post Akka Dilari, Tehsil and District Moradabad, UP, **Guarantor : Mr. Shamim Ahmad S/o Shri Gauhar Ali,** R/o Village Dalpatpur, Post Veerputhan, District Moradabad, UP and Smt. Yasmeen w/o Shri Kadar Ali, R/o Village Chamraua, Post Akka Dilari, Tehsil and District Moradabad, UP **Branch :** Dalpatpur	**1.** Residential Plot measuring area 573.33 Sq.mtr. bearing gata no. 168, 169 situated at Chamraua, Tehsil and District Moradabad. Owned by Smt. Yasmeen W/o Shri Kadar. **Bounded as : East :** Prop. of Gaffar, **West :** Rasta 8 Ft. Wide, **North :** Property of Kadar Others, **South :** Property of Shamsuddin and others. **2.** Residential Plot measuring area 573.33 Sq.mtr. bearing gata no. 168, 169 situated at Chamraua, Tehsil and District Moradabad. Owned by Shri Kadar Ali S/o Shri Nazakat Ali. **Bounded as : East :** Prop. of Gaffar, **West :** Rasta 8 Ft. Wide, **North :** Property of Faiyaz Husain, **South :** Property of Smt. Yasmeen.	Rs. 11,96,548.86/- as on 30.03.2021 + int. & other charges	10.01.2022 / 05.04.2022
3.	**Borrower : M/s Murad Corporation Prop. Sri Murad Husain** R/o Village Milak Boopur Asha Post Veerpur Thana Dist. Moradabad, **Guarantor : Mohd. Rafi S/o Ahmad Hasan** Village Veer purthan District Moradabad **Branch : Dalpatpur**	Residential Plot measuring area 300.00 SQ.MT. bearing Khasra no. 403, situated at Village Madnapur, tehsil and district Moradabad, UP, Sale deed registered in the office of sub registrar Moradabad at Book No. 1, zild 5518 at pages 253/272 sl no. 5721 on 26.09.2007. Owned by Shri Murad Hussain S/o Shri Ali Hussain, **Bounded as : East :** Araji Ali Hasan, **West :** Jilay Hasan & Others, **North :** Rasta 22 Ft. wide, **South :** Araji Ali Hasan.	Rs. 15,41,569.84/- as on 14.11.2020 + int. & other charges	09.12.2021 / 05.04.2022

Dated : 05.04.2022 Place : Moradabad Authorized Officer, Canara Bank

FORM A
PUBLIC ANNOUNCEMENT
Regulation 14 of The Insolvency And Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017
FOR THE ATTENTION OF THE STAKEHOLDERS OF
MEERUT AGRO COMMODITIES EXCHANGE COMPANY LIMITED

1.	NAME OF THE CORPORATE PERSON	MEERUT AGRO COMMODITIES EXCHANGE COMPANY LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	01.12.1983
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC-Kanpur
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U51109UP1983PLC006336
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Shree Santtoshi Bhawan, Sharda Road, Meerut City, Uttar Pradesh UP 250002 In
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	01.04.2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELE PHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name- SANJAY CHOPRA Reg. No- IBBI/IPA/001/IP-P01568/2018-2019/12427, Email-vlp.maceci@gmail.com Address:- S-4,21/681, Gharvi Chambers, 3rd Floor, Faiz Road, Karol Bagh, New Delhi-110005.
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30.04.2022

Notice is hereby given that the MEERUT AGRO COMMODITIES EXCHANGE COMPANY LIMITED has commenced voluntary liquidationon 01/04/2022
The stakeholders of MEERUT AGRO COMMODITIES EXCHANGE COMPANY LIMITED are hereby called upon to submit a proof oftheir claims, on or before 30/04/2022,to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
SANJAY CHOPRA
Liquidator
Reg. No- IBBI/IPA/001/IP-P01568/2018-2019/12427
MEERUT AGRO COMMODITIES EXCHANGE COMPANY LIMITED
Date: 06.04.2022
Place: Meerut

बैंक ऑफ़ बड़ौदा Bank of Baroda
Bank of Baroda
MCK No. 1449/04, Near Chhotu Ram Chowk, Ambala Road, Kaithal

POSSESSION NOTICE (for Immovable property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002).

Whereas, The undersigned being the Authorised Officer of the BANK OF BARODA under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated on the dates mentioned against account and stated herein after calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the Borrower and Guarantor and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against below mentioned account.
The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of of Bank of Baroda for an amount and interest thereon given below mentioned account.
The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower/ Guarantor	Description of Movable/ Immovableproperty mortgagor	Date of demand notice	Date of possession	Amount O/s
M/s Rajesh Engineering Works Prop Rajesh Kumar having business place near Secretariat, Railway Phatak, Karnal Road, Kaithal Pin code-136027 & Residence Address House no 110, Gali no 4, Ward no 29, Near Punjab Furniture House, Outside Chandana Gate, Kaithal - 136027	shop no 3 bearing PPID no. 129C2U2, vide municipal assessment register for the year 2013-14, having area 23.12 Sq. Yds. i.e. 1 Marla representing 1/1591 share out of total land measuring 79 Kanals 11 marlas bearing Rect. No. 10 Killa no. 13 Situated at Patti Gadar, Friends Colony, within Municipal limits of Kaithal vide Regd. Sale Deed entered at Sr. No. 719/1 dted 07-05-2014 in the name of Rajesh Kumar and bounded as under: North- Land of Railway, South: Karnal Road, East: Shop of Mr. Kishan Lal, West: Shop of Sh. Dharampal.	23.04.2021	05.04.2022	Rs. 15,94,307.70/- (Rupees Fifteen Lakhs Ninety Four Thousand Three Hundred seven & Seventy Paise Only) and further interest at the contractual rate plus costs, charges and expenses till date of payment.

Dated: 05.04.2022 **Place: Kaithal** **Authorized Officer, Bank of Baroda**

Form No. INC-26
{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **SF-INOVATEX INDIA PRIVATE LIMITED**
(CIN: U51909HR2018PTC074293)
having its Registered Office at
GS0201, 2nd Floor , Grand Mall, Phase 1, Sector -28, M G Road, GURGAON, HARYANA-122002
.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **21st February, 2022** to enable the company to change its Registered Office from **"State of Haryana"** to the **"National Capital Territory of Delhi".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
GS0201, 2nd Floor , Grand Mall, Phase 1, Sector -28, M G Road, GURGAON, HARYANA-122002

For & on behalf of Applicant
SF-INOVATEX INDIA PRIVATE LIMITED
Sd/-
RUPAK SAHA (Director)
DIN : 03260196
Date : 05.04.2022 | Place : Gurgaon